SHRI MOHAN DHARtA: This does not at all indicate which was the exact study team being referred to by the hon. Member. Therefore this difficulty.

Oral Answers

DEATHS IN WEST BENGAL DUE TO POLICE FIRINGS, ETC.

*****95. **PRANAB** KUMAR SHRI MUKHE-**RJEE** f **SHRI** CHITTA **BASU** SHRI **MAH1TOSH** PURA-KAYASTHA: KUMARI SHANTA VASISHT:

Will the Minister of HOME AFFAIRS/ Tfa jpft he pleased to state:

- (a) the number of deaths (district-wise) due to police firings in West Bengal since March 17, 1971;
- (b) the number of persons arrested and detained under the Maintenance of Internal Security Act during this period;
- (c) the number of police personnel killed and injured during the same period;
- (d) the number of persons killed by antisocial elements during the same period;
- (e) the number of cases in which the assailants have been apprehended; and
- (f) the number of cases in which prosecutions have been launched?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS/ Information for the period 17, 3, 1971, to 30.9.1971 as supplied by the Government of West Bengal is as follows: -

(a) 202 deaths were reported due to police firing's in West Bengal. District-

IThe question was actually asked on the floor of the House by Shri Pranab Kumar Mukherjee.

break-up is as under:-

1.	Calcutta		• •		55
2.	24 Parganas				89
3.	Howrah	٠.			22
·* 4 ,	Burdwan				9
5.	Jalpaiguri				8
6.	Sealdah	, .		• •	3
· 7.	Bankura	٠.			3
8.	Birbhum		••		5
9.	Hoogly	٠.	••		3
10,	Malda	••		٠.	2
11.	Murshidabad				2
12.	Nadia				1
					202

- (b) No. of persons detained:
 - (i) Under the West Bengal (Prevention of Violent Activities) Act, 1970. .. 2,212
 - Under the (ii) Maintenance Internal of Security Act, 1971. .. 600
- (c) 65 Police personnel were killed and 470 Injured.
 - (d) 1,604 persons were killed.
- (e) and (f) Information being col lected and will be laid on the Table of the House on receipt.

SHRI PRANAB KUMAR MUKHERJEE: The Minister has given a number of figures and naturally these should have been laid down in the form of a statement so that we could put questions properly. Anyway, may I know from the Minister whether any judicial or departmental inquiries have taken place in respect of the persons killed by the police? As far as provisions of law are concerned, every Police firing has to undergo a departmental inquiry. I would like to know whether in addition to that any judicial Inquiry has taken place in regard to police firing. If so, as a result of such inquiry have any police personnel been found guilty of using excessive power and if so has any action been taken against such guilty police officials?

SHRI K. C. PANT: Sir, as far as I know, no judicial inquiry has been held into these firings, But the normal inquiries required under the provisions of the Police

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Regulations and other relevant rules have been held and I am informed that most of these cases relate either to the encounters with the miscreants or .. .

{Interruptions}

SOME HON. MEMBERS: All bogus.

SHRI K. C. PANT: ...or to cases when police had to resort to firing for dispersing the violent mobs which refused to disperse otherwise. This is the information which we have.

SHRI **PRANAB KUMAR** MUKHERJEE: This 's my second question: May I know...

MR. CHAIRMAN: Another question? You have put two questions.

SHRI PRANAB KUMAR MUKHERJEE: No, Sir, This is the second question I am putting now. May I know from the hon. Mimster whether the alleged slories of encounters in most cases, are fabricated by the police without any substance and a number of complaints have come out in the Press and many memoranda have been given to the proper authorities and also, Sir, whether any investigation into these alleged encounters has been made by the Government and, if so, what is the result?

SHRI K. C. PANT: Sir. whenever specific complaints are received against the police or against others, they are inquired into and wherever such incidents will be brought to the notice of the Government, they will be looked into. But, the theory that all these encounters are fabricated is prima facil disproved by the fact that 65 policemen have lost their lives and 470 have been injured.

SHRI BHUPESH GUPTA: Not necessarily in the encounters.

SHRI CHITTA BASU: Sir, may I know whether he is aware of the fact that the police and the CRP have run amuck in West Bengal and have killed many sons in the presence of their mothers and husbands in the presence of their wives and have released a reign of terror in certain areas of West Bengal, namely, Jadavpur, Behala and some other places...

SHRI BHUPESH GUPTA: And Chanditala also.

SHRI CHITTA BASU: ...and Chanditala also and in all these places such atrocities have been committed by the police and the police have been emboldened by the supposed blanket order that there would be no judicial inquiry, that there will be no departmental inquiry into cases of this kind of firing? Is this not a fact? Sir, may I also further know whether the Government is also aware of the fact that incidents of this nature have been brought to the notice of the proper authorities of the Government of West Bengal and also to the notice of the Prime Minister? Sir, is the Government prepared to set up a committee of inquiry either by Members of Parliament or by a judicial body to go into the cases of this nature which might be brought before the committee or commission in the days to come?

SHRI K. C. PANT: Sir, the fair face of Bengal has been darkened by violence and terror for many months now...

SHRI A. P. CHATTERJEE: By the police.

SHRI K. C. PANT: .. .and, Sir, it has been the concern of this House and also of the country that this kind of violence should be brought under control. Just now, Sir, we were all expressing concern about the industrial situation in West Bengal, about the situation with regard to the economic development, with regard to employment, etc. and all these things are related to the restoration of a peaceful climate in West Bengal. And, Sir, which is the agency which has to be used to restore a peaceful climate? I can't use the hon. Members of this House for administrative purposes and therefore, the police has to be used and wherever the police is inadequate in relation to the forces of violence, the CRP is asked to come

(Interruptions)

SHRI A. P. CHATTERJEE: Sir, he is not answering the question.

SHRI K. C. PANT: I am answering ths

SHRI CHITTA BASU: Sir, my question is different.

(Interruptions)

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SHRf BHUPESH GUPTA: Sir, I am on a point of order.

SHRI A. P. CHATTERJEE: Sir, we are not here to hear his lecture.

MR. CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: Sir, the question is about the murders by the police on the spot illegally. What"s his answer?

MR. CHAIRMAN: Please sit down, Mr. Bhupesh Gupta.

श्री राजनारायण : श्रीमन्, हमारा एक व्यवस्थाका प्रश्न है।

श्री सभापति : कालिंग अटेंशन । मिस्टर मणि।

श्री राजनारायण क्येश्चन आवर हो गया मगर जो व्यवस्था का प्रश्न श्री ए० पी० चटर्जी ने उठाया वह ओवर नहीं है। आपकी रूलिंग होनी चाहिए क्योंकि जो प्रश्न ही नहीं पूछा गया है उसके बारे में एक जनरल उत्तर मंत्री दे रहे हैं। क्या आप इसी तरह से उत्तर दिलवाया करेंगे ?

श्री सभापति : ववेश्चन आवर खत्म हो गयाथा।

े भी राजनारायण: क्वेब्चन आवर से मत-लव नहीं है। श्रीमन्, यह व्यवस्था का प्रश्न है। अस्तिकार जिल्लास

SHRI A.P. CHATTERJEE: You pull us up so many times. But you don't pull up the Minister when he does not behave ...

MR. CHAIRMAN : Because you interrupt the Minister.

SHRI A P. CHATTERJEE : We are not interrupting...

(Interruptions)

श्री राजनारायण : मेरा निवेदन सुन लें आप, कि प्रश्न एक अलग चीज है और व्यवस्था का प्रश्न अलग चीज है। श्री सभापति : व्यवस्था का सवाल भी प्रश्न के ही मुताल्लिक है।

श्री राजनारायण: प्रश्न मंत्री के उत्तर देने के व्यवहार पर है। मैं समझता हूं, हम लोगों के समय का आज दुरुपयोग हो रहा है।

MR. CHAIRMAN: Question Hour over

WRITTEN ANSWERS TO QUESTIONS

SYMPOSIUM ON GASEOUS DIFFUSION

*96. SHRI KRISHAN KANT: DR. SALIG RAM: SHRI ARJUN ARORA: SHRI RAJENDRA PRATAP SINHA:

Will the Minister of ATOMIC ENERGY/ "TTTTT 353ff ^T^ft be pleased to state:

- (a) whether India attended the Symposium on Gaseous Diffusion sponsored by the International Atomic Energy Agency;
- (b) if so, the names of the persons from India who participated in the symposium; and
- (c) if the reply to part (a) be in the negative the reasons therefir?

THE PRIME MINISTER AND MINISTER OF ATOMIC ENERGY/JISTH *J3rt <TTT TTTTT SESRF *NT (SHRIMATI INDIRA GANDHI):(a) No such Symposium has been sponsored by the International Atomic Energy Agency;

(b) and (c) Do not arise.

शिक्षित बेरोजगार व्यक्तियों को सहायता

*97. श्री लाल आडवाणी श्री सुन्दर सिंह भंडारी : श्री जगदीश प्रसाद भाथुर :

ः क्या **धोजना** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या शिक्षित बेरोजगार व्यक्तियों को सहायता देने के लिए कोई योजना तैयार की गई है; और